CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Review Application No. 962/92

in

Q.A. No. 19/89

T.N. Tiwari

Applicant.

versus

Director Postal Services,

Lucknow and others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This review application has been directed against our judgment dated 2.8.92. The case was heard and dedided after hearing the counsel for parties. Counsel who has filed the review has contended that the case was decided exparte. The case was heard and decided with the consent of the parties but it is not necessary that similar cases are to be heard and disposed of as every case cannot be said tobe ripe for hearing. Finds

The pleas which were taken, were considered. The scope of review is limited and does not mean re-hearing or raising new pleas sitting in appeal over one's own judgment. There is no error much less apparent on the face of record, as such the review application is rejected.

A. M. film

V.C.

Shakeel/-

Lucknow: Dated 8.12.92.